

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

Service Tax Appeal No. 76856 of 2018

(Arising out of Order-in-Appeal No 33/ASN-I/CT(Audit-II)/2017-18 dated 15.02.2018 passed by Commissioner of Central Excise & S. Tax, Kolkata-II.

M/s Maheshwari Mining Pvt. Ltd.,
21, C.L.M. Lane, Raniganj-713347,
Dist. Burdwan, West Bengal.

..Appellant

VERSUS

Commissioner of CGST & CX, Bolpur,
Nanoor Chandidas Road, Sian,
Bolpur, District-Birbhum West Bengal

...Respondent

..

APPERANCE :

Shri K. Kurmi, Advocate for the Appellant

Shri A. K. Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No.....75463/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Maheshwari Mining Private Limited, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Tushar